

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

## C.P NO. 304/KB/2017

## Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th November 2017, 10.30 A.M

Name of the Company		Vasundhara Holdings Ltd & Ors.		
Under Section		230-232		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
Mers. Manjo Shukina, Ach		Am	6/11/2017	
N. GURUMURTMY, ECA			Petitioner	6211/2017
F	TTAINLA	, DY DIRECTOR,	D, olo RDLER	$) \sim \frac{p_{\alpha}}{6[11]}$

ORDER

Ld. Counsel for the petitioners and Ms. Tiainla, Dy. Director from the Office of the Regional Director representing the Central Government are present.

Ld. Counsel for the petitioner made a request that time may be given for placing consent of creditors in the form of an affidavit. Prayer is allowed. Supplementary affidavit annexing the consent of the creditors may be filed within 2 weeks.

Dy. Director representing the Central Government made a request that time may be given for filing reply. Two weeks' time is granted for filing reply with a copy in advance to the opposite parties.

List on 23/11/2017.

Sd (Jinan K.R.) Member (J)

FIRE INFO

(Vijai Pratap Singh) Member (J)

Sd

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